

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CA-272(PB)/2017

In

C.P. No. 223/(MAH)/2017

IN THE MATTER OF:

M/s. Sunil Parmanand KewalramaniPetitioner
v.
Urban Sanctuaries Developers Pvt. Ltd.Respondents

SECTION :

Under Section 169 of the Companies Act, 2013

AND

CA-274(PB)/2017

In

C.P. No. 225/(MAH)/2017

IN THE MATTER OF:

M/s. Sunil Parmanand KewalramaniPetitioner
v.
Modilite Holdings Pvt. Ltd. & Ors.Respondents

SECTION :

Under Section 169 of the Companies Act, 2013

AND

CA-273(PB)/2017

In

C.P. No. 224/(MAH)/2017

IN THE MATTER OF:

M/s. Sunil Parmanand KewalramaniPetitioner
v.
Kestral Import & Export Pvt. Ltd. & Ors.Respondents

SECTION :
Under Section 169 of the Companies Act, 2013

AND

CA-271(PB)/2017
In
C.P. No. 245/(MAH)/2017

IN THE MATTER OF:

M/s. Parmanand Tahilram KewalramaniPetitioner
v.
Kaizen Global Services India Pvt. Ltd.Respondent

SECTION :
Under Section 169 of the Companies Act, 2013

Judgment delivered on 28.08.2017

Coram:
CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Mr. Roshan Santhalia, Mr. Saurabh Kalia, Ms. Samridhi Gogia & Mr. Harshit Agarwal, Advocates

For the Respondent(s) :



CHIEF JUSTICE (RETD.) M.M.KUMAR, HON'BLE PRESIDENT

JUDGMENT

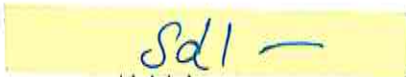
This order shall dispose of CA-272(PB)/2017 in C.P. No. 223/(MAH)/2017, CA-274(PB)/2017 in C.P. No. 225/(MAH)/2017, CA-273(PB)/2017 in C.P. No. 222/(MAH)/2017 and CA-271(PB)/2017 in C.P. No. 245/(MAH)/2017.

2. These set of four applications pray for issuance of order transferring the C.P. No. 223/(MAH)/2017, C.P. No. 225/(MAH)/2017, C.P. No. 222/(MAH)/2017 and C.P. No. 245/(MAH)/2017 pending before the National Company Law Tribunal Mumbai Bench to National Company Law Tribunal Ahmedabad Bench. It has also been prayed that the Medilux Petition, the Kaizen Petition, the Modilite Petition, the Kestrel Petition and the Urban Petition may be heard and disposed of together by the NCLT, Ahmedabad.

3. The ground seeking transfer is that these are family companies and/or quasi partnerships effectively owned,

controlled and managed by Kewalramani family. There are disputes between the Directors for the last few years and some settlement has also been reached. The ground of transfer are more specifically given in para 17 (i) to (xx). The principal ground for transfer pressed before us is that it would be more convenient to all the parties to litigate before the Ahmedabad Bench which would be effective way of dealing with the cases and that it should be encouraged. However, it has not been denied that the registered office of all the Companies is at Mumbai.

4. Having heard the learned counsel we are of the view that no case is made out for transfer of the aforesaid Company petitions from NCLT Mumbai Bench to NCLT Ahmedabad Bench. The petition is wholly devoid of merit. The same is accordingly dismissed.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER (TECHNICAL)

28.08.2017
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